## THE HIGH COURT OF MEGHALAYA SHILLONG

## **NOTIFICATION**

No.HCM.III/166/2019-Judl./Part-I/511

Dated Shillong, the 4th October, 2024

In supersession of the Constitution of Benches as ordered vide this Registry's Notification No.HCM.III/166/2019-Judl/Part-I/499 dated 17<sup>th</sup> August, 2024, the Hon'ble, the Chief Justice, is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES**, w.e.f. **14**<sup>th</sup> **October**, **2024**, until further orders:

	DIVISION BENCHES		
	NAMES OF HON'BLE JUDGES	JURISDICTION	
1.	DIVISION BENCH – I: Hon'ble, the Chief Justice and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	<ol> <li>Public Interest Litigations (PIL);</li> <li>All Writ Appeals;</li> <li>All matters relating to tax and revenue;</li> <li>Writ Petitions against Order of Central Administrative Tribunal;</li> <li>Arbitration Appeals;</li> <li>Commercial Appeals under the Commercial Appellate Division of the High Court; and</li> <li>Any other matter required to be taken by a Division Papel.</li> </ol>	
2.	DIVISION BENCH – II: Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 2]	<ol> <li>Division Bench.</li> <li>All matters relating to tribal issues to be taken up by a Division Bench;</li> <li>All matters relating to tax and revenue;</li> <li>All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; and</li> <li>All matters released from Division Bench I.</li> </ol>	
3.	DIVISION BENCH – III: Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 3]	Criminal Appeals where the punishment is     years imprisonment and above.	

SINGLE BENCHES		
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION
1.	Hon'ble Mr. Justice H. S. Thangkhiew. [COURT ROOM NO. 2]	<ol> <li>Petitions filed under Arbitration &amp; Conciliation Act, 1996; and</li> <li>Company Petitions.</li> <li>Civil Writ Petitions (from the year 2022 onwards);</li> <li>Civil Revision Petitions;</li> <li>First Appeals;</li> <li>Second Appeals;</li> <li>Civil Contempt Cases;</li> <li>Transfer Petitions; and</li> <li>All Single Bench matters not falling within the determination of any other Single Bench.</li> </ol>
2.	Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 3]	<ol> <li>Civil Writ Petitions (for the year 2021)</li> <li>MACT Appeals; and</li> <li>Bail matters – both Regular and Anticipatory.</li> </ol>
3.	Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 4]	<ol> <li>Civil Writ Petitions (upto the year 2020)</li> <li>Criminal matters including revisions, appeals (below 10 years imprisonment) and misc. cases.</li> </ol>



Memo, No.HCM.III/166/2019-Judi./Part-I/511A

Dated Shillong, the 4th October, 2024

## Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.

- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. The Assistant Registrar-IV/ Stamp Reporter, High Court of Meghalaya, Shillong for favour of kind information.
- 11. All Court Masters/Court officers concerned for information and necessary action.
- 12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 13. Notice Board.
- 14. Office File.

JOINT REGISTRAR (LISTING)

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